



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Application No. 338 of 200 3

Applicant(s) ... Susanta KV Misra Respondent(s) U.O.I.

Advocate for Applicant(s) M/S. J.M. Patnaik Advocate for Respondent(s)

S. Misra
PK Rout

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NOTES OF THE REGISTRY

Rs. for Rs. 50/- filed.

for Negn pl.

D.R.
10/6/03

D.R.
DR
10/6/03

For adjournm.
On Memo.

Bench

10/6/03

ORDERS OF THE TRIBUNAL

REGISTER
DR 10/6/03
Dy. Registrar

Order dated 10.6.2003

Heard Shri J.M.Patnaik, the learned counsel for the applicant and Shri R.C.Rath, the learned Standing Counsel (on whom a copy of this O.A. has been served) appearing for the Respondents-Railways.

Applicant having faced successive transfers within a period of 3 months, has prayed for composite transfer grants. The

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said prayer having been turned down, he has preferred an appeal to Chief Personnel Officer (Res. No.2) under Annexure-19 dated 23.4.2003 and, soon thereafter, he has filed the present O.A. for redressal of his grievances, pertaining to order of refusal passed under Annexure-16 dated 23.2.2001. On perusal of the O.A. and connected Annexures, it appears that the applicant has got a prima facie case in his favour. But, however, since his appeal to Chief Personnel Officer under Annexure-19 dated 23.4.2003 is pending, this Original Application is disposed of with direction to Respondents-Railways to look into the grievances of the applicant and give him necessary relief, as due and admissible under the Rules, within a period of three months from the date of receipt of copies of this order.

Send copies of this order, along with copies of this O.A., to Respondents and free copies of this order be handed over to the learned counsel for both the parties.

O. 18/06/03
MEMBER (JUDICIAL)